

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No.40343 of 2016

(Arising out of Order-in-Appeal No.023-024/2015 dt.7.4.2015 passed by Commissioner of Central Excise (Appeals – I), Coimbatore at Madurai, C R Building, Lal Bahadur Shastri Marg, Madurai - 625 002)

G.Soundarapandian

No.38, Kuruvikaran Salai, Kamarajar Road, Madurai

Appellant

Vs

Commissioner of Central Excise - I,

Lal Bahadur Shastri Marg, Madurai

Respondent

APPEARANCE:

For the Appellant : Sh.Joseph Prabakar, Advocate

For the Respondent : Ms.Sridevi Taritla, ADC (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

HON'BLE SH.P.VENKATA SUBBA RAO, MEMBER(TECHNICAL)

DATE OF HEARING : 25.08.2021

DATE OF DECISION: 25.08.2021

FINAL ORDER No. 41892 / 2021

PER BENCH

The Department has filed letter C.No.IV/16/3/2020 - C (AR) dated 03.12.2020 before the Registry along with list of cases, submitting that the cases have been closed as the assessee has opted for SABKA VISHWAS scheme. The above case is also included in the said list. The assessee has conceded to this. As the matter is closed, the appeal is dismissed.

(dictated and pronounced in court)

**(SulekhaBeevi C.S.)
Member (Judicial)**

**(P.Venkata Subba Rao)
Member (Technical)**

Vsr